

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1040**  
(TO BE ANSWERED ON 09.03.2017)

**APPEALS PENDING WITH CIC**

1040. SHRI RAJKUMAR DHOOT:

Will the PRIME MINISTER be pleased to state:

- (a) the number of appeals pending with the Central Information Commission (CIC) and State Information Commissions along with the time since these are pending;
- (b) whether Government is satisfied with the working of Right to Information (RTI) Act and the period/time taken for disposal of the appeals; and
- (c) what steps Government has taken/ proposes to take to reduce the pendency of appeals?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): Number of cases (appeals/complaints) pending with the Central Information Commission is as under. The data in respect of State Information commissions is not maintained centrally.

**Year-wise pendency as on 02.03.2017**

Year	No. of cases
2009	31
2010	55
2011	351
2012	1438
2013	627
2014	1554
2015	4445
2016	14781
2017	7009
Total	30291

(b) & (c): As per the Right to Information Act, 2005 it is mandatory on the part of Public Information Officer either to provide the information or reject the request for any of the reasons specified by the RTI Act within 30 days of receipt of the request. However, information concerning life or liberty of a person has to be provided in forty-eight hours of the receipt of request.

Similarly, as per the RTI Act, an appeal shall be disposed of within 30 days on the receipt of the appeal by the First Appellate Authority or within such extended period not exceeding a total of 45 days from the date of filing thereof, as the case may be, for reasons to be recorded in writing.

**Contd....2/-**

The Act, however, does not prescribe time limit for disposal of 2<sup>nd</sup> appeal/complaint by the Central Information Commission.

For speedy disposal of pending cases the Government has taken several steps like capacity building through training and issue of guidelines for Public Information Officers and First Appellate Authorities, so as to enable them to supply information/dispose of first appeal effectively, resulting into less number of ~~First Appeals~~ and ~~Appeals~~ to the Information Commission.

The Government from time to time has issued instructions impelling upon the Public Authorities to disclose maximum information proactively so as to reduce the need for filing RTI applications by the citizens.

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